

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:5898
ANSWERED ON:03.05.2002
SAFETY OF ELECTRICAL GOODS
ASHOK NAMDEORAO MOHOL

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the delay on the part on Union Government in notifying new quality control orders replacing the old one 1955 safety of certain essential electrical goods has put consumers interests in jeopardy;
- (b) if so, the facts in this regard;
- (c) the reasons for delay in issuing the new orders; and
- (d) the time by which the new quality control orders for electrical goods are proposed to be issued?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SRI PRADHAN)

(a) to (d): With the deletion of electrical goods from the list of commodities declared as 'essential' under the Essential Commodities Act, 1955 with effect from 15th February, 2002, Government propose to bring these items under mandatory certification of Bureau of Indian Standards under the Bureau of Indian Standards Act, 1986. The necessary Quality Control Order will be issued shortly in consultation with the Ministry of Law.